

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 237**  
**(IB)-1138(ND)2018**  
**New-IA/1293/2021**

**IA/1512/2019 IA/1684/2019, IA2020/2020, New-IA/1293/2021**

**IN THE MATTER OF:**

**M/s R J Packwells Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**M/s. Nibula Print And Pack Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 12.04.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Adv. Sanjeev Panda Advocate for Itenderpal Singh Director of the suspended board  
Mr. Shailendra Singh & Ms. Muskaan Garg, Advocates for RP  
Adv. Priyum Srivastava & Adv. Ritesh Khare for the Commercial Tax Department in I,A. No. 2020/2020.  
Adv. Neha Mathen, Adv. for Resolution Applicant  
Adv. Richa Sandilya Adv for the Financial Creditor  
Mr. Kunal Tandon and Ms. Richa Sandilya, Adv for HDFC Bank.

**ORDER**

Since the matter involves approval of the Resolution Plan, so list this matter and the IAs on 3<sup>rd</sup> May, 2021 after lunch as the first case.

**-sd-**

**(L. N. GUPTA)**  
**MEMBER (T)**

**-sd-**

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**